

3.7.1995.

Hon'ble Mr. Justice B. C. Saxena, V.C.
Hon'ble Mr. S. Dayal, A.M.

Shri R. K. Nigam, learned counsel for the applicant has sent illness slip. Shri N. B. Singh for the respondents is present. List on 21.8.1995.

A. M.

V. C.

OR.

R.A. has not been

filed for

submitted.

117.8.95

21.8.95
Hon'ble Mr. Justice B.C. Saxena V.C.
Hon'ble Mr. S. Das Gupta A.M.

None appeared on behalf of the applicant. Heard Sri N.B. Singh Counsel for the respondents. No R.A. has also been filed though Counter affidavit was served on the Counsel for the applicant on 27.4.95. The direction given in O.A.No. 1924/93 was that

the respondents shall consider and dispose of the application of the applicant for appointment on compassionate ground in accordance with the law laid down by the Supreme Court of India, in the ^{reported} ~~case of State of Karnataka v. N. Gopal~~ AIR 1983 (P. 406) by a reasoned and speaking order within 3 months. The application of the applicant has been decided by a detailed order dated 26th September '94. Annexure A-2. In the Counter affidavit it has also been indicated that the applicant's case has been considered and his name had been placed at Sp 115 and now it is at Sp 104. In view of the

APR 11 1924

APR 11 1924

3.7.1925

averments in the counter affidavit
and the document on record.
We are satisfied that compliance
of the directions given by the
Tribunal has been made.
Contempt petition is accordingly
dismissed. Notices issued to
respondents are discharged.

sd/-

W.C.

AM

sd/-
V.C.